# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

#### MUMBAI BENCH

## COMPANY SCHEME PETITION NO 271 OF 2017

IN

# COMPANY SCHEME APPLICATION NO 143 OF 2017

In the matter of the Companies Act, 2013;

### AND

In the matter of IIFL Facilities Services Limited ('Demerged Company') and India Infoline Insurance Services Limited ('Resulting Company' or 'Petitioner Company') and their respective Shareholders

#### AND

In the matter of Sections 230 read with Section 232 other applicable provisions of the Companies Act, 2013

India Infoline Insurance Services Limited, a Company	}
incorporated under the provisions of Companies Act, 1956	}
having its registered office at IIFL House, Sun Infotech Park,	}
Road No. 16V, Plot No. B-23, Thane Industrial Estate,	}
Wagle Estate, Thane - 400604	}Petitioner Company

### **Called for admission**

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

#### CORAM: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

# DATE: 20<sup>th</sup> April, 2017

- 1. Petition admitted.
- 2. Petition fixed for hearing on 14<sup>th</sup> June 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated February 16, 2017 passed by this Tribunal passed in Company Scheme Application No 143 of 2017, the meeting of the Equity Shareholders of the Petitioner Company was convened and held at IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, Thane Industrial Estate, Wagle Estate, Thane -

400604 on Saturday, the 25<sup>th</sup> day of March, 2017 at 11:00 am for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed arrangement embodied in the Scheme of Arrangement between IIFL Facilities Services LImited ('Demerged Company') and India Infoline Insurance Services Limited ('Resulting Company' or 'Petitioner Company') and their respective Shareholders. In the said meeting the Scheme was approved by requisite majority representing three fourth in value and majority in number of the equity shareholders present at the meeting. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit dated 29<sup>th</sup> March 2017 verifying the said Report.

- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through the office of the Regional Director, Western Region, Mumbai, and Registrar of Companies, Mumbai. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
- 5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. in "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai,.

Sd/-V. Nallasenapathy, Member (T) Sd/-B.S.V. Prakash Kumar, Member (J)